GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:46 ANSWERED ON:01.08.2011 TOLL TAX COMPLAINTS

Ahir Shri Hansraj Gangaram; Alagiri Shri S.; Choudhary Shri Bhudeo; Harnsrajbhai Shri Radadiya Vitthalbhai; Patil Shri A.T. Nana

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the complaints regarding toll tax collection on National Highways are constantly increasing;
- (b) if so, the details thereof during the last three years and the current year alongwith the action taken/proposed to be taken in this regard;
- (c) whether the Government is evolving any scheme/mechanism to bring uniformity in toll tax collection including review or agreements with the bidders to bring down the same; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

- (a) & (b) No Madam. However, complaints of general nature are received from time to time which are promptly investigated and appropriate actions are taken.
- (c) No, Madam. The user fee is charged as notified by the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5.12.2008 as amended from time to time. The recent amendments include, bypass to be treated as a part of a section of national highway and tolled at rate of 1.5 time of the base rate, creating a separate category for 3-axle vehicle with user free base rate of Rs. 2.40 per km per vehicle per trip, a person, who owns a commercial vehicle (excluding vehicle playing under National Permit), registered with address on the Registration Certificate of a particular district and uses such vehicle for commuting on a section of the National Highways, permanent bridge, tunnel or bypass, as the case may be, which is located within that district, shall be levied user fee on all toll plazas which are located within that district, at the rate of fifty percent of the prescribed rate of fee; provided that no such concession shall be provided, if a service road or alternative road is available for use by such commercial vehicles, and after completion of the concession period or the period in which the capital cost is recovered in case of the public funded projects, the fee shall be collected at 40% of the fee notified for the particular section of national highway, permanent bridge, tunnel or bypass as the case may, subject to the condition that if a fresh concession is given for that section of national highway, permanent bridge, tunnel or bypass as the case may be, full fee rates shall apply as per NH fee Rules, 2008.
- (d) Does not arise.